

**SUPREME COURT OF INDIA**  
**ADMN. MATERIALS (P&S)**

F. No.: HW Purch./2022/SCI(AM)

Dated : . 12<sup>th</sup> August, 2022

**Last date for**

**Submission of Tender: 2<sup>nd</sup> September, 2022 up to 03:00 p.m.**

**Counter No.: 17 (R&I)**

**NOTICE INVITING TENDERS FOR AWARDING OF RATE CONTRACT FOR ONE YEAR FOR SUPPLY AND INSTALLATION OF WACOMS AND SMALL FORM FACTORS (SFFs)**

Sealed tenders are invited for purchase and award of Rate Contract for supply and installation of **04 WACOMS with SFFs** from Original Equipment Manufacturer (OEM) / authorised dealers / reputed IT / Office Automation dealers based in Delhi/NCR as per Proformas enclosed herewith at **Annexures-'A' to 'E':**

<b>S.No.</b>	<b>Description of WACOMs with SFFs</b>	<b>Qty</b>
	<b>General specifications</b>	
1.	Overall dimensions (W x H x D, excluding stand): 601 x 356 x 46mm / 23.7 x 14.0 x 1.8 inches	
2.	Weight: 7.2 kg / 15.9 lbs (without stand)	
3.	Body color: Black	
4.	Stand inclination: 11° - 73° incline	
5.	Power supply: AC100 ~ 240V 50/60Hz	
6.	Power consumption: 45W or lower, Power Save mode: 0.5W or lower, Power OFF mode: 0.5W or lower	
7.	Communication interface: USB 2.0	<b><u>04 WACOMS</u></b>
8.	Supported operating systems: Windows 7 / 8 / 8.1 / 10 Mac OS X (10.10 and later)	<b><u>with SFFs</u></b>
	<b>LCD specifications</b>	
1.	Screen Size: 23.8“ diagonal (527 x 296mm / 20.7 x 11.7 inches)	
2.	Aspect ratio: 16:9	
3.	Display type: VA	

4.	Cover glass surface: Anti-glare
5.	Native resolution: 1920 x 1080
6.	Supported resolutions: VGA:640 x 480 @60Hz, SVGA:800 x 600 @60Hz, XGA:1024 x 768 @60Hz, WXGA:1280 x 800 @60Hz, HD:1366 x 768@60Hz, SXGA:1280 x 1024 @60Hz, WSXGA:1680 x 1050 @60Hz, FHD:1920 x 1080 @60Hz
7.	Viewing angle: H: 178° (89°/89°), V: 178° (89°/89°)
8.	Colors: 16.7M colors
9.	Brightness: 210 cd/m <sup>2</sup> (typical)
10.	Contrast ratio: 1000:1 (typical)
11.	Response rate: 16 ms (typical)
	<b><i>Tablet and Pen</i></b>
1.	Technology: Electromagnetic Resonance (EMR)
2.	Active area size: 527 x 296 mm / 20.7 x 11.7 inches
3.	Pen pressure levels: 2048
4.	Coordinate resolution: 0.01 mm/point / 2540 lpi
5.	Coordinate accuracy: ±0.5mm (center) for pen / ±1mm (center) for touch (DTH-2452 only)
6.	Report rate: 187 points per second for pen / 100 points per second for touch (DTH-2452 only)
7.	Reading height: 10 mm (center)
	<b><i>Miscellaneous</i></b>
1.	Pen storage: Detachable pen holder
2.	Graphic card: No
3.	Wall mount: VESA mount
4.	Operating temperature / Relative humidity: 5 to 40 degrees / 30 to 80%
5.	Storage temperature / Relative humidity: 20 to 60 degrees / 30 to 90%
6.	Package contents:  DTK-2451 or DTH-2452 main body, adjustable display stand, pen with eraser, pen holder attachment, pen tether, warranty card, QSG, IPI, DVI-D cable, DVI-I to VGA Cable, USB cable, AC adapter,

	power cable	
7.	Optional accessories: DVI-D cable, DVI to VGA cable, USB 2.0 cable, pen with eraser, pen nib set, pen holder attachment, pen tether, adjustable display stand, AC adapter	
	<b><i>Small Form Factor</i></b>	
1	Power Button	
2	DVD-RW (Optional)	
3	2 USB 2.0 Ports (1 with PowerShare)	
4	USB 3.2 Gen 2 Type-A Port	
5	SD-card slot	
6	Universal Audio Jack	
7	USB 3.2 Gen 2x2 Type-C port (with Intel 11 <sup>th</sup> gen CPU) / USB 3.2 Gen 2 Type-C port (with Intel 10 <sup>th</sup> gen CPU)	
8	Line-In/Out	
9	DisplayPort 1.4	
10	DisplayPort 1.4	
11	Serial Port	
12	1 USB 3.2 Gen 2 Type-A and 3 USB 3.2 Gen 1 Type-A Ports	
13	2 USB 2.0 Ports with Power On	
14	Expansion Card Slots (Optional)	
15	Side Panel Release Latch	
16	Optional Port: VGA Port/DisplayPort 1.4 Port/HDMI 2.0 Port/USB 3.2 Gen 2 Type-C with DisplayPort Alt-mode	
17	PS/2 Keyboard	
18	PS/2 Mouse	
19	Kensington lock slot	
20	RJ-45	
21	Optional Antenna	
22	Power Connection	
23	Padlock Loop	
24	Power	

The actual quantity may vary at the time of placing the actual order. Interested parties, if they so desire, may contact Branch Officer, Admn. Materials (Maintenance) at Telephone No. 011-23115864 for **administrative queries** and Branch Officer, Computer Cell at Telephone No.011-23115949 for **technical queries**, or personally visit at Registry's **Reception Counter No. 26** near PRO Office for any clarification on any working day between 10:30 A.M. and 4:00 P.M. (except Saturdays, Sundays and Holidays).

#### **A. TENDER**

1. The tenderer is required to quote lowest rates as per **Annexure 'C'** enclosed herewith.

2. **Three separate Sealed Envelopes** should be used for submitting the tender superscribed with (a) **“Earnest Money for Purchase and Rate Contract of WACOMS with SFFs”**, (b) **“Technical Bid for Purchase and Rate Contract of WACOMS with SFFs”** and (c) **“Financial Bid for Purchase and Rate Contract of WACOMS with SFFs”** on the covers of the respective envelopes.

3. If all the three envelopes are kept inside a single envelope, it should be specifically written outside the envelope. Every page must be signed and stamped by the authorized official of the quoting firm, failing which it is liable to be rejected.

4. The tender may be sent by post sufficiently early so as to reach the Registry within time, or may be delivered at **R&I, Reception Counter No.17**. If tender is sent through Messenger, an authority letter from the tenderer with proof of identity may also be given to the said Messenger so that he/she could show the same along with his/her own identity proof to the Reception Officer at Reception

Counter for issuance of entry pass.

5. The tenderers are expected to examine all the instructions, Proformas, terms & conditions and specifications in the tender documents. Failing to furnish all information required by the tender document in any respect will be at the tenderer's risk and may result in the rejection of the tender.

6. The tender must be received not later than the date & time specified for submitting the same. In case, the date of submitting the tender will be declared as a holiday by the Government of India then next working day of the Registry will be treated as the due date of the Tender.

7. Brochures sharing Technical Specifications, wherever necessary, shall also be attached for Technical Evaluation.

#### **B. TERMS AND CONDITIONS OF TENDER**

8. The tenderers are required to quote their lowest rate per unit for **supply and installation of WACOMS with SFFs in Annexure-‘C’** enclosed herewith and the **rates should be valid for a period of 60 days from the date of opening of Tenders.** The tenderer shall not be entitled during the said period of 60 days to revoke or cancel its tender or to vary the tender or any terms thereof.

9. The tenderers are required to send their Tender **along with a Demand Draft of Rs. 19,800/- (Rupees Nineteen Thousand and Eight Hundred Only) for WACOMs with SFFs drawn in favour of 'The Registrar(Admn.), Supreme Court of India' payable at New Delhi as Earnest Money,** by writing the name of the firm, telephone number and name of the item on the reverse side of the Demand Draft. If the firm is exempted from depositing the EMD, a valid Certificate to this effect has to be submitted along with the tender documents.

10. Earnest Money Deposit of unsuccessful tenderers would be returned by way of RTGS/NEFT or cheque after the contract has been finally awarded to the successful tenderers.

11. Hypothetical / Conditional tenders shall not be entertained. Tender once submitted shall not be allowed to be withdrawn or altered. If the tender is withdrawn or altered by the concerned party at any time after it is submitted, the tenderer may be debarred to participate in the tender process of the Supreme Court of India.

12. The Registry will deal with the tenderer directly and no middlemen/commission agents etc. should be asked by the tenderer to represent the cause and they will not be entertained by the Registry.

13. Over-writing/over-typing or erasing of the figures which render the tender doubtful or ambiguous are not allowed and shall render the tender invalid.

14. The tenderer shall quote rates both in figures and words with blue/black ball pen. In case of any discrepancy, the price mentioned in words will be considered.

15. The tenderer should submit proof of his/her domicile in Delhi-NCR along with address of office.

16. The Registry, in its discretion, reserves the right to reject or accept any or all tenders, partly or completely, at any time without assigning any reason thereof. **It shall also be the discretion of the Registry to place the Orders for these items on one or more than one vendor(s).**

17. Each tenderer has to certify that all the terms and conditions are acceptable to him.

18. The tenderer should have a well established infrastructure with qualified staff

for supply and execution of work, and must possess minimum three years experience including Government Offices.

### **C. TERMS & CONDITIONS OF THE SUCCESSFUL TENDERER**

19. The successful tenderer shall have to deposit **performance security deposit @ 3% of the total amount of tender** by way of Bank Guarantee/Demand Draft drawn in favour of “The Registrar (Admn), Supreme Court of India, New Delhi“. The Bank Guarantee/Demand Draft will be released only after satisfactory supply and installation of the material, and after 60 days from the date of final bill payment or expiry of company warranty period applicable, whichever is later.

20. The supply of the material as per the required specifications shall be required to be made within ***30 days*** in the Registry (F.O.R. Destination) on receipt of the Supply Order; in case supply is not made within the stipulated time and the Registry is forced to make purchase from outside to meet the emergent demand, the tenderer will be liable to make good the loss due to difference which the Registry may directly deduct from Bill/Security Deposit. Non-availability of raw material/items shall not be accepted as a ground for delay in supply and shall equally be penalised. The payment against supply shall be made after receiving satisfactory working report from Computer Cell against full supply by the vendor.

21. Supply and installation of the said items is to be made expeditiously and on bill basis.

22. Even after awarding the Supply Order, the Registry reserves the right to terminate the same at any time, if the services of the tenderer are not found satisfactory.

23. The tenderer shall give an undertaking (**as per Annexure 'B'**) that the firm/ Partners/ Director/ Proprietor has not been blacklisted and its business dealings with Central/State Government/Public Sector units/Autonomous bodies have not been banned/ terminated on account of poor performance.

24. The successful tenderer will have to abide by the terms and conditions as may be fixed from time to time by the Registry.

25. The materials should be supplied in original packing and the materials will be inspected by an Inspection Committee of Senior Officers of the Registry and in case the supply and installation is not found in conformity with the approved samples and any complaint is received about its quality and performance during the course of their use/utilization, the entire supply will have to be replaced with the good quality exactly commensurate with approved specifications at the cost of the tenderer. The decision of the Committee in this regard shall be final.

26. Tenderer shall provide complaint call logs pertaining to products delivered as and when required.

27. Tenderer shall provide escalation matrix for support for supplied IT items.

28. During evaluation of bids, tenderers may be asked to demonstrate their products required to be delivered.

29. Complaints are to be required to be attended to on the same day even on Sunday/Holidays and before/after office hours also, as and when required. In case, if the system is required to be shifted at other location, no additional charges will be made to the tenderer. Rates quoted shall include cost of



commuting, replacement of parts, shifting, and no separate travelling charges shall be admissible.

30. No advance payment will be made by the Registry.

31. In case defective system cannot be repaired and made functional on the same day, stand by system of the exact similar specifications will be required to be provided immediately till the particular device is set right.

#### **D. PENALTIES**

32. In case of non-supply or short supply of material by the tenderer, if the Registry is required to purchase from outside at higher rates, the loss, if any, sustained by the Registry would be recovered from the tenderer.

33. Irrespective of the fact as to whether or not the Registry makes arrangements for purchasing from outside, the Registry may impose penalty up to **1% per week subject to maximum of 10%** of total cost of delayed articles, or of forfeiting the performance security if the delay is due to wilful laches or negligence on the part of the tenderer irrespective of inconvenience caused to the Registry.

34. The Performance Security of successful tenderers shall stand forfeited in case of breach of any of the conditions mentioned herein or if the supply and installation of the items is found unsatisfactory/not as per specifications.

## **E. INVITATION OF TENDER**

Interested parties may send their Tenders in Three sealed envelopes superscribing (a) “**Earnest Money for Purchase and Rate Contract of WACOMS with SFFs**”, (b) “**Technical Bid for Purchase and Rate Contract of WACOMS with SFFs**” and (c) “**Financial Bid for Purchase and Rate Contract of WACOMS with SFFs**” respectively addressed by name at Registry’s **Reception Counter No. 17 (R&I) on or before 02.09.2022 upto 03:00 P.M.** which will be opened on the same day at 03:30 P.M. by a Committee of Officers constituted for the purpose before the tenderers or their authorized representatives who may wish to remain present. The tenders received after due date and / or time and / or without Earnest Money / without Certificate of Exemption of EMD shall not be entertained. In the first instance, Envelopes containing Earnest Money and Technical Bids may be opened on the same day i.e. 02.09.2022 at 3:30 P.M in the Registry, by a Committee of Officers constituted for the purpose in the presence of the tenderers or their authorised representatives who may wish to remain present. Date and time to open Financial Bids of the bidders who have successfully qualified Technical Bids Evaluation process shall be informed later.

**Sd/-**

(Anil Kumar Sharma)  
Additional Registrar (AM)

**Encl Annexures : A,B,C, D & E**

**Annexure - 'A'**

**NOTICE INVITING TENDERS FOR SUPPLY AND INSTALLATION OF  
WACOMS with SFFs**

(Proforma to be filled by the Tenderer)

1. Name of the Tenderer : \_\_\_\_\_  
with Delhi/NCR Address
2. Name of the Contact Person  
with Telephone/Mobile No./  
Fax No./E-Mail ID : \_\_\_\_\_
- 3 PAN No. : \_\_\_\_\_ (Attach Proof)
- 3A. GST Registration No. : \_\_\_\_\_ (Attach Proof)
- 3B. Bank details for refund of EMD/PBG: \_\_\_\_\_
4. Whether all the terms & conditions  
of NIT are acceptable : Yes/No : \_\_\_\_\_
5. Whether rates are inclusive/exclusive  
of GST.  
Please mention it clearly : \_\_\_\_\_
6. Discount, if any : \_\_\_\_\_
7. FOR: Supreme Court Registry : \_\_\_\_\_
8. Whether Undertaking of Non-blacklisting attached: \_\_\_\_\_
9. Whether empanelled with the Registry  
enclose proof with tender document: \_\_\_\_\_
10. Delivery Schedule : \_\_\_\_\_
11. Name & address of the Govt. Offices etc.

of which the tenderer is  
having the contract (For WACOMS with SFFs)  
with name of contact person and  
his telephone/mobile number:

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12. Details of previous experience  
in the field & infrastructure of the Company:

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13. Whether EMD is submitted or  
Certificate for its exemption is enclosed:

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14. Whether product literature  
for the model submitted (Yes/No):

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Dated:

Signature  
(Name of firm with stamp)

**ANNEXURE-'B'**

**UNDERTAKING**

I/We undertake that (Firm/Partner/Director/Proprietor) has not been blacklisted/banned by any Government Department/Public Sector undertaking/Autonomous Body.

Signature of the authorised signatory  
of the firm/company/ organisation/Official Stamp/Seal.

Date:

Place:

**TECHNICAL BID**  
**(Proforma to be filled by the Tenderer)**

<b>S.No.</b>	<b>Description of WACOMs with SFFs</b>	<b>Compliance (Yes / No)</b>	<b>Remarks, if any</b>
	<b>General specifications</b>		
1.	Overall dimensions (W x H x D, excluding stand): 601 x 356 x 46mm / 23.7 x 14.0 x 1.8 inches		
2.	Weight: 7.2 kg / 15.9 lbs (without stand)		
3.	Body color: Black		
4.	Stand inclination: 11° - 73° incline		
5.	Power supply: AC100 ~ 240V 50/60Hz		
6.	Power consumption: 45W or lower, Power Save mode: 0.5W or lower, Power OFF mode: 0.5W or lower		
7.	Communication interface: USB 2.0		
8.	Supported operating systems: Windows 7 / 8 / 8.1 / 10 Mac OS X (10.10 and later)		
	<b>LCD specifications</b>		
1.	Screen Size: 23.8“ diagonal (527 x 296mm / 20.7 x 11.7 inches)		
2.	Aspect ratio: 16:9		
3.	Display type: VA		
4.	Cover glass surface: Anti-glare		
5.	Native resolution: 1920 x 1080		
6.	Supported resolutions: VGA:640		

	x 480 @60Hz, SVGA:800 x 600 @60Hz, XGA:1024 x 768 @60Hz, WXGA:1280 x 800 @60Hz, HD:1366 x 768@60Hz, SXGA:1280 x 1024 @60Hz, WSXGA:1680 x 1050 @60Hz, FHD:1920 x 1080 @60Hz		
7.	Viewing angle: H: 178° (89°/89°), V: 178° (89°/89°)		
8.	Colors: 16.7M colors		
9.	Brightness: 210 cd/m <sup>2</sup> (typical)		
10.	Contrast ratio: 1000:1 (typical)		
11.	Response rate: 16 ms (typical)		
	<b>Tablet and Pen</b>		
1.	Technology: Electromagnetic Resonance (EMR)		
2.	Active area size: 527 x 296 mm / 20.7 x 11.7 inches		
3.	Pen pressure levels: 2048		
4.	Coordinate resolution: 0.01 mm/point / 2540 lpi		
5.	Coordinate accuracy: ±0.5mm (center) for pen / ±1mm (center) for touch (DTH-2452 only)		
6.	Report rate: 187 points per second for pen / 100 points per second for touch (DTH-2452 only)		
7.	Reading height: 10 mm (center)		
	<b>Miscellaneous</b>		
1.	Pen storage: Detachable pen holder		
2.	Graphic card: No		
3.	Wall mount: VESA mount		
4.	Operating temperature / Relative humidity: 5 to 40 degrees / 30 to 80%		

5.	Storage temperature / Relative humidity: 20 to 60 degrees / 30 to 90%		
6.	Package contents:  DTK-2451 or DTH-2452 main body, adjustable display stand, pen with eraser, pen holder attachment, pen tether, warranty card, QSG, IPI, DVI-D cable, DVI-I to VGA Cable, USB cable, AC adapter, power cable		
7.	Optional accessories: DVI-D cable, DVI to VGA cable, USB 2,0 cable, pen with eraser, pen nib set, pen holder attachment, pen tether, adjustable display stand, AC adapter		
	<b><i>Small Form Factor</i></b>		
1	Power Button		
2	DVD-RW (Optional)		
3	2 USB 2.0 Ports (1 with PowerShare)		
4	USB 3.2 Gen 2 Type-A Port		
5	SD-card slot		
6	Universal Audio Jack		
7	USB 3.2 Gen 2x2 Type-C port (with Intel 11 <sup>th</sup> gen CPU) / USB 3.2 Gen 2 Type-C port (with Intel 10 <sup>th</sup> gen CPU)		
8	Line-In/Out		
9	DisplayPort 1.4		
10	DisplayPort 1.4		
11	Serial Port		
12	1 USB 3.2 Gen 2 Type-A and 3 USB 3.2 Gen 1 Type-A Ports		
13	2 USB 2.0 Ports with Power On		



14	Expansion Card Slots (Optional)		
15	Side Panel Release Latch		
16	Optional Port: VGA Port/DisplayPort 1.4 Port/HDMI 2.0 Port/USB 3.2 Gen 2 Type-C with DisplayPort Alt-mode		
17	PS/2 Keyboard		
18	PS/2 Mouse		
19	Kensington lock slot		
20	RJ-45		
21	Optional Antenna		
22	Power Connection		
23	Padlock Loop		
24	Power		

**FINANCIAL BID**

**(Proforma to be filled by the Tenderer)**

S. No	Item Name (WACOM, SFF, etc)	Price per unit <u>without</u> GST%  (In Rs.)	GST% extra applicable	Price Per Unit <u>with</u> GST%  (In Rs.)	Warranty offered
		Tenderer to mention rates and warranty in WORDS also			
1.	WACOM				
2.	Small Form Factor				
3.	Pen				
4.	Miscellaneous				

Date:  
(Signature)  
Authorized Signatory

**Undertaking of Authenticity**

**Sub: NOTICE INVITING TENDERS FOR PURCHASE AND AWARD OF  
RATE CONTRACT TOWARDS SUPPLY AND INSTALLATION OF  
WACOMS AND SFFS**

Ref: 1. Your Purchase Order No \_\_\_\_\_ dated \_\_\_\_\_  
2. Our Invoice No./Quotation No. \_\_\_\_\_ dated \_\_\_\_\_

With reference to the ..... (Item(s)) being supplied/quoted to you vide our invoice no./quotation no./order no. cited above, \_\_\_\_\_ We hereby undertake that all the items shall be original new items only, from OEM of the products and that no refurbished/duplicate/second hand components/parts/ assembly/software are being used or shall be used.

Should you require, we hereby undertake to produce the Certificate from OEM Supplier in support of above undertaking at the time of delivery/installation or within a reasonable time.

In case of default and we are unable to comply with above at the time of delivery or during installation, for the ..... Items already billed, we agree to take back the ..... items without demur, if already supplied and return the money if any paid to us by you in this regard, and/or the performance security, if any produced, forfeited.

We \_\_\_\_\_ (system OEM name) also take full responsibility of equipments as per the content even if there is any defect by our authorised Service Centre/Reseller/SI, etc.

Authorized Signatory

Name:

Designation:

Place :

Date :